

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**ITEM No. 10**  
**C.P.(IB)-3421(MB)/2019**

**IN THE MATTER OF:**

Grauer and Weil India Ltd

.... Petitioner/Applicant

v.

Cupro Tubes Enterprises Pvt Ltd

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 22.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**

**HON. ACTG. PRESIDENT**

**SH. RAVIKUMAR DURAISAMY**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Financial Creditor

None

For the Corporate Debtor

None

**ORDER**

This Bench directs the petitioner to take out personal notice and serve upon all the respondents and file proof of service within four weeks.

List the matter for further consideration on 13.07.2021.

**Sd/-**  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(RAVIKUMAR DURAISAMY)**  
**MEMBER (TECHNICAL)**

22.06.2021  
DEEPAK KUMAR